

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 4231
TO BE ANSWERED ON 07.01.2019
ACCIDENTS AT CONSTRUCTION SITES**

4231. SHRI VISHNU DAYAL RAM:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of construction workers in the country, State/UT Gender-wise;**
- (b) whether there is any data on the number of accidents happened at construction sites during the last three years along with the major causes for the same, State/UT-wise;**
- (c) the details of remedial measures taken at the sites where accidents have occurred;**
- (d) whether it has come to the notice of the Government that at times there is no safety gear provided to the labourers at construction sites and they work in life threatening conditions; and**
- (e) if so, the details thereof and the reaction of the Government thereto along with the steps being taken to enforce tighter regulations at construction sites in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The number of construction workers in the country, State/UT gender-wise is not available. However the total number of construction workers registered is given in annexure – 'I'.

(b): Yes, the State-wise data in this regard in respect of the establishments in the Central Sphere is at Annexure- II. The major causes for the accidents at the construction site have been found to be road accidents, falling from the height and electrocution.

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(c) & (d): The BOCW (RECS) Act and the rules framed thereunder lay down exhaustive safety provisions and use of safety gears for protection of BOC workers. Under rule 210 of the Building and Other Construction Workers (RE & CS) Central Rules 1998, it is mandatory for the establishments to send report of any accident on the construction site to the Regional Labour Commissioner (Central), the Board with which the BOC worker involved in the accident was registered, the Director General, the next of kin/relative of the worker, the officer in-charge of the nearest police station and the District Magistrate. In case of occurrence of any accident at the construction site, a detailed enquiry under rule 211 of the BOCW (RE&CS) Central Rules is conducted and the enquiry report is submitted by the enquiry officer before the Director General (Inspection). If it is found by the enquiry officer during the enquiry that there was negligence /lack of safety measures as prescribed under the BOCW (RE&CS) Act, 1996 prosecution is proposed against the defaulter employer.

(e): Offices of the Chief Labour Commissioner(Central) are regularly conducting inspections under Building and Other Construction Workers (Regulation of Employment& Conditions of Services) Act, 1996 in the establishments falling under the Central Sphere for ensuring compliance of the Building and Other Construction Workers (Regulation of Employment& Conditions of Services) Act 1996. The details of total number of inspection conducted under Building and Other Construction Workers (Regulation of Employment & Conditions of Services) Act, 1996 for the year 2018 is enclosed as Annexure III. Inspections in the State sphere are conducted by the State enforcement agencies, the data in respect of which is not centrally maintained.

Annexure -I**State-wise statement of number of Workers Registered under the Building and Other Construction Workers Acts, 1996 up to 30.09.2018 (provisional)**

Sl. No.	Name of the States/UTs	No. of workers registered with the Board
1	Andhra Pradesh	1,815,889
2	Arunachal Pradesh	30,841
3	Assam	143,574
4	Bihar	828,451
5	Chhattisgarh	1,574,790
6	Goa	3,738
7	Gujarat	654,550
8	Haryana	763,373
9	Himachal Pradesh	147,932
10	J&K	342,295
11	Jharkhand	796,146
12	Karnataka	1,542,432
13	Kerala	1,491,300
14	Madhya Pradesh	2,996,227
15	Maharashtra	989,018
16	Manipur	118,332
17	Meghalaya	24,032
18	Mizoram	21,865
19	Nagaland	11,912
20	Odisha	2,234,569
21	Punjab	746,102
22	Rajasthan	2,049,258
23	Sikkim	36,236
24	Tamil Nadu	2,853,544
25	Telangana	1,175,531
26	Tripura	99,762
27	Uttar Pradesh	4,208,744
28	Uttarakhand	232,627
29	West Bengal	3,101,362
30	Delhi	539,421
31	A & N Island	14,392
32	Chandigarh	19,813
33	Dadra & Nagar Haveli	2,176
34	Daman and Diu	5,149
35	Lakshadweep	179
36	Puducherry	41,224
	Total	31,656,786

State-wise details of number of casualties at construction sites in the Central sphere

S.No	State	2016		2017		2018 (31.12.2018)	
		Workers Injured	Workers Died	Workers Injured	Workers Died	Workers Injured	Workers Died
1	Karnataka	0	4	1	1	0	2
2	Gujarat	0	17	0	1	0	4
3	Haryana Punjab J&K HP	0	3	0	0	0	0
4	Uttar Pradesh	0	3	0	0	0	0
5	Andhra Pradesh	0	0	0	0	0	0
6	Kerala	4	11	0	1	0	0
7	Rajasthan	0	3	0	0	0	0
8	Tamil Nadu	0	0	0	0	0	0
9	Bihar	0	0	0	1	0	0
10	West Bengal	0	0	0	1	0	0
11	Maharashtra	2	6	1	3	0	2
12	Madhya Pradesh	0	2	0	1	1	2
13	New Delhi	3	6	0	0	1	0
14	Assam	1	2	0	0	2	1
15	Odisha	1	1	0	0	0	0
16	Jharkhand	0	0	0	0	0	0
17	Chhattisgarh	0	0	0	0	1	1
TOTAL		11	58	2	9	5	12

Annexure-III

Statement showing number of inspections conducted under BOCW (RE&CS) Act for the period from January, 2018 to November, 2018

S.No.	Regions	No. of inspections conducted
1	Ahmedabad	102
2	Aimer	90
3	Asansol	27
4	Bangalore	17
5	Bhubaneswar	47
6	Chandigarh	120
7	Chennai	69
8	Cochin	42
9	Delhi	108
11	Dhanbad	64
12	Guwahati	73
13	Hyderabad	89
14	Jabalpur	58
15	Kanpur	71
16	Kolkata	117
17	Mumbai	70
18	Nagpur	25
19	Patna	14
20	Rajpur	91
	Total	1326
